

(2024) 06 P&H CK 1575
In the Punjab And Haryana At Chandigarh
Case No : CRWP No. 5943 of 2024

Pooja and another

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 28-06-2024

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2024) 06 P&H CK 1575

Hon'ble Judges : Sumeet Goel, J

Bench : Single Bench

Advocate : Amit Kashyap

Final Decision : Disposed Of

Judgement

Sumeet Goel, J

1. By way of present petition filed under Article 226 of the Constitution of India, petitioners are seeking issuance of directions to the official respondents to protect their life and liberty at the hands of respondent Nos. 4 and 5.
2. Notice of motion to respondents Nos. 1 to 3 (i.e. official respondents).
3. On the asking of the Court, Ms. Mahima Yashpal, DAG, Haryana accepts notice on behalf of the official respondents.
4. As per the petitioners, they have married on 13.04.2024 against the wishes of respondent Nos. 4 and 5, who happen to be the family members/relative of the petitioners.
5. Both the petitioners have claimed themselves to be major relying upon their Aadhar Cards indicating that date of birth of petitioner No.1-Pooja is 04.11.1986 and petitioner No.2-Abhishek Raghu is 20.11.1992.
6. Without commenting on the legality and validity of the marriage as also the merits of contentions raised in the petition, I deem it appropriate to direct

respondent No. 2-Commissioner of Police Panchkula, Haryana to look into the representation dated 18.06.2024 (Annexure P-5) stated to have been submitted by the petitioners & pass appropriate orders thereupon within two weeks from today.

7. Keeping in view the fact that both the petitioners claim to have married against the wishes of their family(s), I direct that if possible, respondent No. 2-Commissioner of Police Panchkula, Haryana may call a meeting of the petitioners as well as the parents of both the petitioners and their other concerned family members in his/her presence so that the parties may endeavour to resolve their dispute(s) and live amicably.

8. Liberty is reserved in favour of private respondents to seek recall of this order on showing sufficient cause.

9. However, if the petitioners are found to have been involved in any other case, then this order shall not preclude the competent authority from taking lawful action against the petitioners.

10. The petition stands disposed off. Pending application(s), if any, shall also stand disposed off.